



The Orissa Gazette

EXTRAORDINARY

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CUTTACK, TUESDAY, AUGUST 18, 1942.

HEALTH AND LOCAL SELF-GOVERNMENT DEPARTMENT.

NOTIFICATIONS.

The 18th August 1942.

No. 7070-L.S.-G. (C).—Whereas the Governor of Orissa is of opinion that it is expedient, in order to ensure the due maintenance of the vital services under the administration of the District Board, Cuttack, in the event of hostile attack, to supersede the said District Board; now, therefore, the Governor of Orissa in exercise of the powers conferred upon him by sub-rule (6) of rule 51-F of the Defence of India Rules is pleased to supersede the Cuttack District Board for a period of six months from the date of this Resolution.

The 18th August 1942.

No. 7069-L.S.-G. (C).—Whereas the Governor of Orissa has, by an order, dated the 18th August 1942, made under sub-rule (6) of rule 51-F of the Defence of India Rules, superseded the Cuttack District Board for a period of six months from the 18th August 1942; now, therefore, the Governor of Orissa in exercise of the powers conferred upon him by sub-rule (7)(b) of the said rule directs that the District Magistrate of Cuttack shall during the aforesaid period of supersession exercise and perform all the powers and duties which may under the provisions of the Bihar and Orissa Local Self-Government Act, 1885, be exercised and performed by the Chairman, Vice-Chairman and Members of the Cuttack District Board whether at a meeting or otherwise.

By order of the Governor,
S. DAS,
Secretary to Government.